

केन्द्रीय सरकार ने उत्तर प्रदेश के गांधी मे बिजली लगाने के लिये सहायता की रकम बाद की धरति मे 265 लाख रुपये से बडा कर 1529 लाख रुपये कर दी थी, और

(ब) क्या यह भी सच है कि उत्तर प्रदेश सरकार ने बिजली की सप्लाई के लिये षष हजार रुपये प्रति नलकूप का प्राक्कलन तैयार किया था परन्तु उसने दम कार्य के लिये केन्द्रीय सरकार से दस हजार रुपये प्रति नलकूप के हिसाब मे सहायता ली है ?

लिखत उत्तर बिद्युत मंत्री (डॉ० सु० ब० राव) (क) जब कि तीसरी योजना के अन्तिम बच तक ग्राम विद्युतन कार्यक्रमो के अन्तर्गत साधारणन सभी ग्रामो को बिजली दी जानी थी, चौथी योजना के दौरान ऐसे कार्यक्रमो मे उस बात पर बल दिया जा रहा है कि उन ग्राम समूहा को बिजली दी जाये जहा पम्प झुडो मे उपलब्ध हो, और जहा भूगत जल मसाधन निश्चित रूप मे वर्तमान हो, ताकि खाद्यान्न उत्पत्ति मे वृद्धि हो सके। ग्राम विद्युतन कार्यक्रम को कृषि पक्षीय बना देने के परिणामस्वरूप 1964-65 के बर्ष के पश्चात् कम ग्रामो को बिजली दी जा सकी है।

(ब) जी नहीं।

Calcutta Electric Supply Corporation

4743 Shri Jyotirmoy Basu
Shri Bhagaban Das.
Shri K. Haldar:
Shri K. Ramani:
Shri Viswanatha Menon

Will the Minister of Irrigation and Power be pleased to state the amount repatriated by the Calcutta Electricity Corporation as profit during the last three years?

The Minister of Irrigation and Power (Dr. K. L. Rao): Information regarding the profits of individual companies and their disposal is treated as confidential and it would not be in the public interest to

disclose the same. Remittances of profits and dividends on foreign investments in India are freely allowed after payment of Indian taxes

Public Sector Undertakings

4744. Shri N. K. Somani: Will the Minister of Finance be pleased to state

(a) whether the public sector undertakings operate under identical laws, rules and regulations, including the various Labour, Company Law and Factory Act provisions, and

(b), if not, whether a statement giving the names of such statutes which do not apply to public sector projects with reasons therefor will be laid on the Table?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai) (a) and (b) The Companies Act 1956 is applicable to all Government Companies, as it applies to other private sector companies, the only difference being that certain provisions of the Act have been modified by notifications issued under Section 620 *ibid*, which require that such notifications should be laid in draft before both the Houses of Parliament

The labour laws, including the Factories Act, do not discriminate between the public and private sectors and apply equally to both. The few provisions in the relevant Acts which empower Government fully to exempt certain undertakings from some of their requirements apply equally to both sectors

Yadla-Baranaj Pipeline Project

4745. Shri Madhu Limaye: Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No 212 on the 8th June, 1967 regarding the appointment of Shri A. K. Roy, former Comptroller and Auditor-General of India as the one-man Com-